

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
(Subordinate Legislation Section)
Jammu/Srinagar.

Notification,
Jammu, the 20th of March, 2017.

SRO 124 .- In exercise of the powers conferred by sub-section (2) of section 28 of the Jammu and Kashmir Protection of Human Rights Act, 1997, the Government hereby directs that in rule 3 of the Jammu and Kashmir Protection of Human Rights Rules, 1999, after clause (a), the following proviso shall be added thereto:-

“Provided that in case a Chairperson has served as Chief Justice of the High Court, he shall be entitled to a salary, allowances and perks which is equal to the salary, allowances and perks of the Chief Justice of the High Court of Jammu and Kashmir.”

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,

Department of Law, Justice and Parliamentary Affairs,

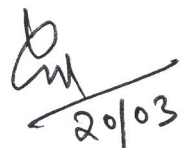
Dated: -20.03.2017.

NO:-LD (SL) 2017/01

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Registrar General, Jammu and Kashmir High Court, Jammu.

3. Principal Secretary to the Hon'ble Lord Chief Justice, J&K High Court, Jammu.
4. Secretary, State Human Rights Commission for information and necessary action.
5. Director Litigation, Jammu/Srinagar.
6. Director Information, J&K, Jammu.
7. General Manager, Government Press, Jammu.
8. Principal Private Secretary to Chief Secretary, J&K, Jammu.
9. Pvt. Secretary to Hon'ble Minister for Law and Justice f for information of the Hon'ble Minister.
10. SRO section Law Department (w.7.s.c).
11. File Concerned.


20/03

(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs.